

Through Video Conference via CISCO WebEx

Reg. No. by AO(J) (South):329/20

FIR No. 566/18

PS: Saket

State Vs. Aman @ Mukul

U/s 307/34 IPC

27.05.2020

Present: Ms. Anupma Singh, Ld. Addl. Public Prosecutor for the State.
Sh. Vipin Chaudhary and Sh. Kartik Gaur, Ld Counsels for the
Accused/Applicant Aman @ Mukul.

The instant bail application has been moved on the ground that father of the accused is admitted in the hospital and his mother is not in a position to care of his father as she is unwell. It is also averred that the case of the accused falls in the categories recommended for bail by the Hon'ble High Powered Committee vide minutes of meeting dated 18.05.2020.

The report has been received from the IO, wherein it is stated that medical documents of the father of the accused have been verified and that the accused has no previous involvements.

Report from the Jail Superintendent has also been received, according to which the conduct of the accused has been satisfactory and he is in custody since 14.09.2018.

Hon'ble High Powered Committee, constituted by the Hon'ble High Court of Delhi for suggesting measures to decongest the Jails to prevent the spread of COVID-19 contagion, has recommended that interim bail for 45 days be granted to such UTPs who are facing trial for the offences punishable under Sec.307/308 IPC and are in custody for more than six months.

Considering the reports received from the IO and from the Jail Superintendent as well as in view of the recommendations made by the



Hon'ble High Powered Committee vide minutes of meeting dated 18.05.2020, the accused/applicant Aman @ Mukul is admitted to interim bail for a period of 45 (forty five) days, on furnishing of personal bond in the sum of Rs.50,000/- (Rs. Fifty Thousand only) to the satisfaction of the concerned Jail Superintendent, subject to the conditions that:

- (i) the accused/applicant shall attend the Court in accordance with the conditions of the bond executed;
- (ii) the accused/applicant shall not tamper with the evidence or induce, threaten, coerce or influence the witnesses;
- (iii) the accused/applicant shall not commit an offence similar to the offence of which he is accused of;
- (iv) the accused shall specify his mobile number that he shall be using and address on which he shall be residing, during the period of interim bail, in the bail bond.

The accused/applicant is directed to surrender before the jail authority after expiry of the period of interim bail. The application is disposed off accordingly.

A copy of this Order be sent to the concerned Jail Superintendent and be also uploaded on the website of District Court. A copy of this order be further supplied to Ld. Counsel for the accused/applicant through e-mail.



(Jyoti Kler)

ASJ on Duty/South District/Saket Courts
New Delhi/27.05.2020

Through Video Conference via CISCO WebEx

Reg. No. by AO(J) (South):310/20

FIR No. 1635/16

PS: Mehrauli

State Vs. Dinesh Kumar 2nd

U/s 392/394/506 IPC

27.05.2020

Present: Ms. Anupma Singh, Ld. Addl. Public Prosecutor for the State.
Sh. Pawan Gupta, Ld Counsel for the Accused/Applicant Dinesh
Kumar 2nd

Medical report still not received from the Jail Superintendent. Let
the same be called for the next date.

Application be listed for arguments on **01.06.2020**.

A copy of this Order be sent to the concerned Jail Superintendent,
and be also uploaded on the Web Site of the District Court. A copy of this
order be further supplied to Ld. Counsel for the accused/applicant through
e-mail.



(Jyoti Kler)

ASJ on Duty/South District/Saket Courts
New Delhi/27.05.2020

Through Video Conference via CISCO WebEx

Reg. No. by AO(J) (South):404/20

FIR No. 457/15

PS: Malviya Nagar

State Vs. Sajid Ali

U/s 307/397 IPC

27.05.2020

Present:

Ms. Anupma Singh, Ld. Addl. Public Prosecutor for the State.

Sh. Yogesh Kaushik, Ld Counsels for the Accused/Applicant Sajid Ali.

Accused has sought bail on the ground that he is unwell and undergoing treatment in the Jail, that marriage of his brother is fixed for 31.05.2020 and that the case of the accused/applicant falls in the categories recommended for bail by the Hon'ble High Powered Committee vide minutes of meeting dated 18.05.2020. It is stated that the accused is in custody since 10.03.2015.

Report has been received from the IO according to which accused/applicant has no previous involvement.

Let a report regarding the conduct, and custody period, of the accused in the Jail, be called from the Jail Superintendent. The Jail Superintendent shall annex a copy of the custody warrant of the accused with his report. The Jail Superintendent shall also file a report regarding the medical condition of the accused. Application be put up for consideration on 29.05.2020.

A copy of this Order be sent to the concerned Jail Superintendent for compliance and be also uploaded on the Web Site of the District Court. A copy of this order be further supplied to Ld. Counsel for the accused/applicant through e-mail.


(Jyoti Kler)

ASJ on Duty/South District/Saket Courts
New Delhi/27.05.2020

Through Video Conference via CISCO WebEx

Reg. No. by AO(J) (South):382/20

FIR No. 924/15

PS: S.J. Enclave

State Vs. Rajesh @ Bengali

U/s 302/394/397/411 IPC

27.05.2020

Present: Ms. Anupma Singh, Ld. Addl. Public Prosecutor for the State.
Sh. Vivek Aggarwal, Ld. Counsel for the Accused/Applicant Rajesh @ Bengali.

The instant bail application has been moved on the ground that case of the accused falls in the categories recommended for bail by the Hon'ble High Powered Committee vide minutes of meeting dated 18.05.2020.

Report has been received from the IO, according to which the accused is involved in the following cases:-

- a) FIR No. 393/2004 PS Sarojini Nagar U/Sec. 160 IPC
- b) FIR No. 323/2008 PS Not Mentioned U/Sec. 399/402 IPC
- c) FIR No. 64/2009 PS Safdarjung Enclave U/Sec. 25 Arms Act
- d) FIR No. 210/2010 PS Safdarjung Enclave U/Sec. 304/323/34 IPC
- e) FIR No. 524/2013 PS Safdarjung Enclave U/Sec. 356/379/482 IPC

Report has been received from the Jail Superintendent also, according to which the accused was awarded punishment in the Jail as he was found in possession of Tobacco.

Considering the aforesaid reports, and the allegations which are serious in nature, the bail application of the accused/applicant Rajesh @ Bengali is dismissed and stands disposed off.



A copy of this Order be sent to the concerned Jail Superintendent and be also uploaded on the Web Site of District Court. A copy of this order be further supplied to Ld. Counsel for the accused/applicant through e-mail.



(Jyoti Kler)

ASJ on Duty/South District/Saket Courts
New Delhi/27.05.2020

Through Video Conference via CISCO WebEx

Reg. No. by AO(J) (South):292/20

FIR No. 181/18

PS: Mehrauli

State Vs. Ashish Kochar

U/s 302/307/120-B IPC

27.05.2020

Present: Ms. Anupma Singh, Ld. Addl. Public Prosecutor for the State.
Sh. Rajat Bali, Ld. Counsel for the Accused/Applicant Ashish
Kochar.
Sh. Aman Usman, Ld. Counsel for the Complainant.

The instant bail application has been moved on the ground of parity and medical urgency. It is further stated that the case of the accused is covered in the categories recommended for bail by the Hon'ble High Powered Committee vide minutes of meeting dated 18.05.2020.

Report has been received from the Jail, according to which conduct of the accused is satisfactory. Report of the IO has also been received, however IO has not specified if accused has any/no previous involvement.

Reply to the bail application has been filed by the complainant, according to which the accused is involved in following cases:-

- i) FIR No. 499/2011 PS: Malviya Nagar
- ii) FIR No. 156/2012 PS: Malviya Nagar
- iii) FIR No. 837/2018 PS: Mehrauli

Ld. counsel for the accused submits that FIR No. 156/2012 PS Malviya Nagar has been quashed. A copy of the Order passed by the Hon'ble High Court of Delhi and Ld. Metropolitan Magistrate in this regard are placed on record. Ld. counsel for the accused also submits that as per instructions given to him, accused has no involvement in any other case. He requests that a copy of reply filed by the Complainant may be



supplied to him. In view of the request, Ld. Counsel for the complainant is directed to supply a copy of the reply to the Ld. counsel for the accused during the course of the day.

Let a report be called from the IO regarding involvement of the accused in case FIR No. 499/2011 PS Malviya Nagar and FIR No. 837/2018 PS Mehrauli, and also other involvements, if any.

Let the application be put up for arguments on **03.06.2020**.

A copy of this Order be sent to the IO for compliance and be also uploaded on the Web Site of District Court. A copy of this order be further supplied to Ld. Counsel for the accused/applicant and Ld. Counsel for the Complainant through e-mail.



(Jyoti Kler)

ASJ on Duty/South District/Saket Courts
New Delhi/27.05.2020

Through Video Conference via CISCO WebEx

Reg. No. by AO(J) (South):292/20

FIR No. 181/18

PS: Mehrauli

State Vs. Ashish Kochar

U/s 302/307/120-B IPC

27.05.2020

Present: Ms. Anupma Singh, Ld. Addl. Public Prosecutor for the State.
Sh. Rajat Bali, Ld. Counsel for the Accused/Applicant Ashish
Kochar.
Sh. Aman Usman, Ld. Counsel for the Complainant.

The instant bail application has been moved on the ground of parity and medical urgency. It is further stated that the case of the accused is covered in the categories recommended for bail by the Hon'ble High Powered Committee vide minutes of meeting dated 18.05.2020.

Report has been received from the Jail, according to which conduct of the accused is satisfactory. Report of the IO has also been received, however IO has not specified if accused has any/no previous involvement.

Reply to the bail application has been filed by the complainant, according to which the accused is involved in following cases:-

- i) FIR No. 499/2011 PS: Malviya Nagar
- ii) FIR No. 156/2012 PS: Malviya Nagar
- iii) FIR No. 837/2018 PS: Mehrauli

Ld. counsel for the accused submits that FIR No. 156/2012 PS Malviya Nagar has been quashed. A copy of the Order passed by the Hon'ble High Court of Delhi and Ld. Metropolitan Magistrate in this regard are placed on record. Ld. counsel for the accused also submits that as per instructions given to him, accused has no involvement in any other case. He requests that a copy of reply filed by the Complainant may be



supplied to him. In view of the request, Ld. Counsel for the complainant is directed to supply a copy of the reply to the Ld. counsel for the accused during the course of the day.

Let a report be called from the IO regarding involvement of the accused in case FIR No. 499/2011 PS Malviya Nagar and FIR No. 837/2018 PS Mehrauli, and also other involvements, if any.

Let the application be put up for arguments on **03.06.2020**.

A copy of this Order be sent to the IO for compliance and be also uploaded on the Web Site of District Court. A copy of this order be further supplied to Ld. Counsel for the accused/applicant and Ld. Counsel for the Complainant through e-mail.



(Jyoti Kler)

ASJ on Duty/South District/Saket Courts
New Delhi/27.05.2020

Through Video Conference via CISCO WebEx

Reg. No. by AO(J) (South):369/20

FIR No. 566/18

PS: Saket

State Vs. Prashant @ Badal

U/s 307/34 IPC

27.05.2020

Present: Ms. Anupma Singh, Ld. Addl. Public Prosecutor for the State.
Sh. Jitender Tyagi, Ld. Counsel for the Accused/Applicant Prashant
@ Badal.

The instant bail application has been moved on the ground that case of the accused is covered in the categories recommended for bail by the Hon'ble High Powered Committee vide minutes of meeting dated 18.05.2020.

Ld. Addln. PP has pointed out that the accused was declared Proclaimed Offender during investigation. Ld. counsel for the accused has filed a copy of Aadhar Card of the accused and stated vide a separate written reply placed on record, that the proceedings under Section 82 Cr.P.C. were issued in the name of Prashant which is not the correct name as the accused is known as Shivam and not Prashant. **Let a copy of this reply be supplied to the Prosecution also.**

Previous involvement report has been received from the IO according to which accused has no criminal antecedents. IO shall file a detailed report by the next date specifying about the allegations and status of the case.

A report regarding conduct, and custody period, of the accused in the Jail be also called from the Jail Superintendent. The Jail Superintendent shall annex a copy of custody warrant of the accused with the report.

Bail application be listed for arguments on **29.05.2020**.



A copy of this Order be sent to the IO and the concerned Jail Superintendent for compliance. A copy be also uploaded on the Web Site of District Court. A copy of this order be further supplied to Ld. Counsel for the accused/applicant through e-mail.



(Jyoti Kler)

ASJ on Duty/South District/Saket Courts
New Delhi/27.05.2020

Through Video Conference via CISCO WebEx

Reg. No. by AO(J) (South):318/20

FIR No. 26039/18

PS: Mehrauli

State Vs. Yogesh @ Lala @ Yash

U/s 395/411/120-B IPC

27.05.2020

Present: Ms. Anupma Singh, Ld. Addl. Public Prosecutor for the State.
Sh. Vikrant Chowdhary, Ld. Counsel for the Accused/Applicant
Yogesh @ Lala @ Yash.

IO has sought some more time to verify the medical documents of the daughter of the accused.

Let verification report be filed at least a day prior to the next date of hearing.

Application be put up for arguments on **30.05.2020**.

A copy of this Order be sent to the IO for compliance and be also uploaded on the Web Site of District Court. A copy of this order be further supplied to Ld. Counsel for the accused/applicant through e-mail.



(Jyoti Kler)

ASJ on Duty/South District/Saket Courts
New Delhi/27.05.2020

Through Video Conference via CISCO WebEx

Reg. No. by AO(J) (South):355/20
FIR No. 381/19
PS: Mehrauli
State Vs. Akash
U/s 363 IPC & Section 4 POCSO Act

27.05.2020

Present: Ms. Anupma Singh, Ld. Addl. Public Prosecutor for the State.
Sh. Avijit Singh, Ld. Counsel for the Accused/Applicant Akash.
SI Nazma, IO of the case through VC
Prosecutrix through VC

Report regarding **medical condition** of the accused in terms of order, dated 26.05.2020, has not been received from the Jail Superintendent. **Be summoned again.**

Application be put up for consideration on **02.06.2020.**

IO shall join the proceedings, and shall also ensure that Prosecutrix too joins, through CISCO WebEx on the next date.

A copy of this Order be sent to the IO & the concerned Jail Superintendent for compliance and be also uploaded on the Web Site of the District Court. A copy of this order be further supplied to Ld. Counsel for the accused/applicant and the Prosecutrix through e-mail. In case email ID of the Prosecutrix is not available, copy be supplied to her on Whatsapp or through IO.



(Jyoti Kler)

ASJ on Duty/South District/Saket Courts
New Delhi/27.05.2020

Through Video Conference via CISCO WebEx

✓ **Reg. No. by AO(J) (South) :423/20**

FIR No.196/20

PS- Fatehpur Beri

State Vs. Jeetram Tanwar

U/Sec. 308/323/34 IPC

&

Reg. No. by AO(J) (South) :429/20

FIR No.196/20

PS- Fatehpur Beri

State Vs. Rishal Singh

U/Sec. 308/323/34 IPC

27.05.2020

Present: Ms. Anupma Singh, Ld. Addl. Public Prosecutor for the State.
Sh. Naveen Kumar, Ld. Counsel for the accused/applicant.

This is an application for anticipatory bail.

IO has filed reply to the application.

Allegations pertain to the offences punishable under Section 308/323/34 IPC. IO has not joined the Video Conference.

IO is directed to join court proceedings through Video Conference via CISCO WebEx on the next date. IO shall further intimate the Complainant/Victim/Injured also about the application, who too, if willing, may join the proceedings on the next date.

Let the application be put up for arguments on **01.06.2020**.

Copy of the order be supplied to the IO and Ld. Counsel for the accused/applicant. Order be also uploaded on the website of District Courts.



(Jyoti Kler)

ASJ on Duty/South District/Saket Courts

27.05.2020

Through Video Conference via CISCO WebEx

Reg. No. by AO(J) (South):424/20
FIR No.331/19
PS- Malviya Nagar
State Vs. Abhishek Chouhan@Bony
U/Sec. 458/448/420/467/471/120B IPC

27.05.2020

Present: Ms. Anupma Singh, Ld. Addl. Public Prosecutor for the State.
Sh. Abhinav Prakash, Ld. Counsel for the accused/applicant.
Sh. J.P. Singh, Ld. Counsel for the complainant.

After advancing part arguments on the bail application, Ld. Counsel for the accused/applicant seeks permission to withdraw the same with liberty to move the fresh bail application before the Ld. Metropolitan Magistrate where charge sheet has been filed.

In view of the submissions, bail application is disposed off as withdrawn with liberty as prayed.

Copy of the order be uploaded on the website of District Court, and be also supplied to the Ld. Counsel for the accused/applicant & Ld. Counsel for the complainant through email.



(Jyoti Kler)

ASJ on Duty/South District/Saket Courts

27.05.2020

Through Video Conference via CISCO WebEx

Reg. No. by AO(J) (South):425/20
FIR No.78/18
PS- S.J. Enclave
State Vs. Aas Mohd.
U/Sec. 293/397/411 IPC

27.05.2020

Present: Ms. Anupma Singh, Ld. Addl. Public Prosecutor for the State.
Sh. Ravi Bhardwaj, Ld. Counsel for the accused/applicant.

Ld. Counsel for the accused/applicant submits that the accused/applicant has not been arrested in this case as per report received from the IO and in view of the said report the earlier bail application filed by the accused/applicant was disposed off on 20.05.2020 with intimation to the Jail Superintendent. However, accused has still not been released from custody in this case.

The order, dated 20.05.2020, has been filed with the application, it is perused by me, however report of the IO is not annexed.

AO(J) (South)/Office is directed to place on record that copy of the report of the IO which was filed in the earlier application and is referred in the order dated 20.05.2020 copy of which is annexed with this application.

IO is directed to join the Video Conference through CISCO WebEx for clarifications on the next date.

Let a report be also called from the Jail Superintendent regarding compliance of the order, dated 20.05.2020. The Jail Superintendent shall annex a copy of the custody warrant of the accused in this case, with his report.

Application be put up for arguments on **02.06.2020**.



Let a copy of this order be sent to the IO and the Jail Superintendent for compliance. Copy be also supplied to the Ld. Counsel for the accused through email and be uploaded on the website of the District Court.



(Jyoti Kler)

ASJ on Duty/South District/Saket Courts

27.05.2020

Through Video Conference via CISCO WebEx

Reg. No. by AO(J) (South):426/20

FIR No.265/12

PS- Fatehpur Beri

State Vs. Maninder Singh@Kale

U/Sec. 302/452 IPC

27.05.2020

Present: Ms. Anupma Singh, Ld. Addl. Public Prosecutor for the State.
Sh. Luv Manan, Ld. Counsel for the accused/applicant.

The bail application has been moved on the ground that parents of the accused are unwell and also that this case falls in the category recommended for interim bail due to COVID -19 Pandemic by the Hon'ble High Powered Committee vide Minutes of Meeting dated 18.05.2020.

A report has been received from the IO wherein he has sought time for verifying the family condition of the accused. Let further report be called from the IO by the next date of hearing including previous involvement record of the accused.

Report be also called from the Jail Superintendent regarding conduct and custody period of the accused in the jail. The Jail Superintendent is directed to annex a copy of the custody warrant of the accused with his report.

Application be put up for arguments on **02.06.2020**.

Let a copy of this order be sent to the IO and the Jail Superintendent for compliance. Copy be also supplied to the Ld. Counsel for the accused through email and be uploaded on the website of the District Court too.


(Jyoti Kler)

ASJ on Duty/South District/Saket Courts
27.05.2020

Through Video Conference via CISCO WebEx

Reg. No. by AO(J) (South):427/20
FIR No.181/17
PS- Malviya Nagar
State Vs. Ashish Kumar
U/Sec. 302/307/34 IPC

27.05.2020

Present: Ms. Anupma Singh, Ld. Addl. Public Prosecutor for the State.
Sh. Amit Sharma, Ld. Counsel for the accused/applicant.

This application has been moved for seeking modifications in the Order, dated 22.05.2020.

It is averred that the Ld. Counsel for the accused/applicant referred to the FIR No.688/2014 PS Ambedkar Nagar during arguments, however the Order inadvertently mentions the FIR number as 688/2017 instead of 688/2014. It is submitted that the accused is not involved in FIR No.688/2017 PS Ambedkar Nagar and he has been already acquitted in FIR No.688/2014 PS Ambedkar Nagar.

A report has been received from the IO according to which the accused has been acquitted in FIR No.688/14 PS Ambedkar Nagar however there is no mention of FIR No. 688/2017 PS Ambedkar Nagar in the report.

Let fresh report be called from the IO, who shall verify if the accused has any/no involvement in FIR No. 688/17 PS Ambedkar Nagar, so it can be ascertained if the said FIR number in the order dated 22.05.2020 is indeed mentioned due to typographical error.

The application be put up for consideration with the main bail application on 30.05.2020.



Copy of the order be sent to the IO for compliance. Copy be supplied to the Ld. Counsel for the accused via email and be also uploaded on the website of the District Court.



(Jyoti Kler)

ASJ on Duty/South District/Saket Courts
27.05.2020

Through Video Conference via CISCO WebEx

Reg. No. by AO(J) (South):428/20
FIR No.08/16
PS- Hauz Khas
State Vs. Mohd. Salman
U/Sec. 302/34 IPC

27.05.2020

Present: Ms. Anupma Singh, Ld. Addl. Public Prosecutor for the State.
Sh. M. Minhajuddin, Ld. Counsel for the accused/applicant.

Heard on the bail application.

The application has been moved on the ground that the accused fears contracting COVID-19, which is a highly infectious disease, in the jail. It is averred that there is no material in the charge sheet against the applicant, and the trial is not likely to conclude in near future. It is also averred that the accused is absolutely innocent & victim of the circumstances. It is prayed that the accused may be admitted to bail for the aforesaid reasons.

Report of the IO has been received wherein bail application has been opposed vehemently.

Ld. Addl. Public Prosecutor for the State has also opposed the bail application on the ground that allegations are grievous in nature, and accused may flee from trial if released on bail.

Ld. Counsel for the accused/applicant submits that the Hon'ble High Powered Committee has recommended vide minutes of Meeting dated 18.05.2020 that the UTPs who are in judicial custody for more than two years and are facing trial for the offence punishable under Section 302 IPC may be admitted to interim bail. Ld. Counsel for the accused/applicant also submits, on question of the Court, that the accused is involved in one



more case. He submits that the accused has been granted bail in the said case.

Since, the accused has criminal antecedents, his case does not fall in the categories recommended for bail by the Hon'ble HPC vide Minutes of Meeting dated 18.05.2020. Allegations are serious in nature. Matter is at the stage of PE and trial is thus yet to conclude.

Considering all the aforesaid circumstances, the bail application is dismissed and stands disposed off.

Copy of the order be sent to the Jail Superintendent for intimation and be also uploaded on the website of the District Court. A copy of this order be further supplied to Ld. Counsel for the accused through email.



(Jyoti Kler)

ASJ on Duty/South District/Saket Courts
27.05.2020

Through Video Conference via CISCO WebEx

Reg. No. by AO(J) (South):430/20
FIR No.151/18
PS- S.J. Enclave
State Vs. Sonu
U/Sec. 386/120B/34 IPC

27.05.2020

Present: Ms. Anupma Singh, Ld. Addl. Public Prosecutor for the State.
Sh. Ravi Ranjan, Ld. Counsel for the accused/applicant.

This is an application for grant of bail on the ground of parity.

Let report be called from the IO, returnable for **03.06.2020**.

Copy of the Order be sent to the IO for compliance. A copy be further supplied to the Ld. Counsel for the accused through email, and be uploaded on the website of the District Court too.



(Jyoti Kler)

ASJ on Duty/South District/Saket Courts

27.05.2020

Through Video Conference via CISCO WebEx

Reg. No. by AO(J) (South):431/20

FIR No.154/19

PS- S.J. Enclave

State Vs. Gyarsi

U/Sec. 380/454 IPC

27.05.2020

Present: Ms. Anupma Singh, Ld. Addl. Public Prosecutor for the State.
Sh. Ajay Goshwami, Ld. Counsel for the accused/applicant.

This is an application for extension of interim bail on the basis of recommendations made by the Hon'ble High Powered Committee constituted by the Hon'ble High Court of Delhi.

It is submitted that interim bail was granted to the accused on 14.04.2020 and it is expiring on 28.05.2020.

Let a report be called from the IO, returnable for **28.05.2020**. Bail application be put up for hearing accordingly on the said date.

Copy of the Order be sent to the IO for compliance. A copy be further supplied to the Ld. Counsel for the accused through email, and be uploaded on the website of the District Court too.



(Jyoti Kler)

ASJ on Duty/South District/Saket Courts

27.05.2020

Through Video Conference via CISCO WebEx

Reg. No. by AO(J) (South):432/20
FIR No.181/17
PS- Malviya Nagar
State Vs. Robi Bahadur@Ravi
U/Sec. 302/307 IPC

27.05.2020

Present: Ms. Anupma Singh, Ld. Addl. Public Prosecutor for the State.
Sh. Vikram Singh, Ld. Counsel for the accused/applicant.

This is an application for seeking interim bail on the basis of recommendations made by the Hon'ble High Powered Committee vide Minutes of Meeting dated 18.05.2020.

Reply has been received from the IO however it does not reflect if accused has any previous involvement or not. Let reply on this specific aspect be filed by the IO by the next date of hearing.

Reply regarding conduct and custody period of the accused be also called from the Jail Superintendent. The Jail Superintendent shall annex a copy of the custody warrants of the accused with his report.

Application be put up for consideration on **01.06.2020**.

Let a copy of this order be sent to the IO and the Jail Superintendent for compliance. Copy be also supplied to the Ld. Counsel for the accused through email and be uploaded on the website of the District Court too.



(Jyoti Kler)

ASJ on Duty/South District/Saket Courts
27.05.2020

Through Video Conference via CISCO WebEx

Reg. No. by AO(J) (South):433/20

FIR No.695/16

PS- Hauz Khas

State Vs. Sandeep@Dishu

U/Sec. 302/201/212/120 B IPC

27.05.2020

**Present: Ms. Anupma Singh, Ld. Addl. Public Prosecutor for the State.
Sh. Anil Basoya, Ld. Counsel for the accused/applicant.**

This is an application for extension of interim bail on medical grounds. It is stated that interim bail of the accused is expiring on 01.06.2020.

Report has been received from the IO however medical documents filed with the application have not been verified yet. IO shall verify the medical documents and file report before the next date of hearing.

Application be put up for hearing on **29.05.2020**.

Let a copy of this order be sent to the IO for compliance. Copy be also supplied to the Ld. Counsel for the accused through email and be uploaded on the website of the District Court too.



(Jyoti Kler)

ASJ on Duty/South District/Saket Courts

27.05.2020

Through Video Conference via CISCO WebEx

Reg. No. by AO(J) (South):217/20

FIR No. 165/2020

PS: Mehrauli

State Vs. Soumyajit Mishra

U/s. 376 IPC

27.05.2020

Present: Ms. Anupma Singh, Ld. Addl. Public Prosecutor for the State.
Sh. Sheikh Imran Alam and Sh. Prabhat Kumar, Ld. Counsels for
the Accused/Applicant Soumyajit Mishra.
IO SI Nazma through VC.
Prosecutrix through VC.

Report has been filed by the IO wherein it is mentioned that she has verified the bank transactions and same were found to be correct. It is also specified in the report that the Prosecutrix was examined regarding these transactions and she has stated that this money was paid by the accused to her because she was facing financial crisis. It is also stated that complainant showed her bank account transactions also wherein money was given by her to the accused and she clarified that it was given when accused was facing financial crisis.

IO has sought some more time for supplying the copy of charge sheet to the accused and submits that she is not in Delhi.

At this stage, Ld. counsel for the accused submits that the matter is listed before the Ld. Metropolitan Magistrate on 28.05.2020 and he shall move an appropriate application there for supplying of a copy of the charge sheet to the accused. Ld. Metropolitan Magistrate is requested to make an endeavor to dispose off the application for supplying of copy to the accused, if it is moved, as per law before the next date of hearing in this Court as the instant bail application is pending for long now.



The bail application is adjourned for consideration on **30.05.2020**. IO shall, and the Prosecutrix may join the proceedings through CISCO WebEx on the next date.

A copy of this Order be sent to the IO for compliance and be also uploaded on the Web Site of the District Court. A copy of this order be further supplied to Ld. Counsel for the accused/applicant and the Prosecutrix through e-mail. In case email ID of the Prosecutrix is not available, copy be supplied to her on Whatsapp or through IO.



(Jyoti Kler)

ASJ on Duty/South District/Saket Courts
New Delhi/27.05.2020